

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 2529/2017

(Arising out of impugned final judgment and order dated 07-11-2016 in CRMWP No. 23176/2016 passed by the High Court of Judicature at Allahabad)

BAHADUR SINGH & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

Date : 27-10-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s) Mr. Yatish Mohan, Adv.
 Ms. Vinita Y. Mohan, Adv.
 Dr. Kedar Nath Tripathy, AOR

For Respondent(s) Mr. Abhindra Maheshwari, Adv.
 Ms. Tulika Mukherjee, AOR

 Mr. Nagendra Singh, Adv.
 Mr. Upendra Mishra, Adv.
 Mr. Vinay Garg, Adv.
 Mr. Ravi Prakash Mehrotra, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by the learned counsel for the respondents, let the matter be listed after two weeks.

(SAPNA BISHT)
SENIOR PERSONAL ASSISTANT

(MALA KUMARI SHARMA)
COURT MASTER